

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**(Power Section) Civil Secretariat**  
**Srinagar/Jammu**

Notification

Jammu, the <sup>20<sup>th</sup></sup> March, 2024

S.O 195 .- In exercise of the powers conferred under sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following Naib Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Kishtwar as shown against each:-

S.No.	Name of the Officer (Mr./Ms.)	Designation/Jurisdiction
1	Tariq Aziz	NT Lopara, Tehsil Dachhan
2	Mohd. Abdul Rahoof	NT Trigam Tehsil Kishtwar
3	Bodh Raj	NT Sigdi, Tehsil Mughalmaidan
4	Sushil Kumar Sharma	NT Atholi, Tehsil Paddar
5	Manzur Ahmed	NT Warwan, Tehsil Warwan
6	Sajad Ahmed Bhat	NT Chhatroo, Tehsil Chhatroo
7	Shabir Ahmed Pir	NT Mughalmaidan, Tehsil Mughalmaidan
8	Krishan Kumar Jandial	NT Pathernaki Tehsil Nagseni
9	Mohd. Latief	NT Nali, Tehsil Bunjwah
10	Rattan Lal	NT Patnazi, Tehsil Bunjwah
11	Altaf Hussain Tantary	NT Nagseni, Tehsil Nagseni

**By Order of the Government of Jammu and Kashmir.**

Sd/-  
**(Achal Sethi)**  
**Secretary to**

No. LAW- Powr/19/2022-10  
 Copy to the:- .

Dated :- 20-03-2024

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1. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. Deputy Commissioner Kishtwar. This is with reference to letter No. No. DCK/ PS/23/ F.No. 02/3553 Dated-06-03-2024 .
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. All concerned.
7. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
8. Incharge Website section

  
Senior Law Officer

Department of Law, Justice and P.A

 